

**MINUTES OF EPCG COMMITTEE MEETING HELD UNDER THE CHAIRMANSHIP OF SHRI JAIKANT SINGH, ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE AT 1430 Hours ON 23.01.2014**

Following officers attended the meeting:

- a. Shri Akash Taneja, Joint Director General of Foreign Trade, DGFT
- b. Shri K. K. Tiwari, Industrial Adviser, Department of Heavy Industry
- c. Shri A.K Pandey, Senior Technical Officer (DBK), D/o Revenue

II. Minutes of the last Meeting held on 19.12.2013 were confirmed.

III. The Committee deliberated upon all the cases and following decisions were taken:

| S. No. | Firm's Name and Numbers                                            | EPCG Authorisation No.            | Subject                                                                                | Decision of the committee                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |
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| 1.     | M/s Sangat Printers (P) Limited<br><br>01/37/218/203/AM-14/EPCG-II | 0530138393<br>dated<br>31.05.2005 | Condonation of block-wise EO for the 1 <sup>st</sup> block and extension in EO period. | The Committee decided to <b>recommend to DG for relaxation under Para 2.5 of FTP to allow</b> (i) condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1/Para 5.8.2 of HBP v1 (RE: 2013) and (ii) extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11(a) of HBP Vol. I.<br><br><b>This has the approval of DG.</b> |

DGFT = Directorate General of Foreign Trade  
 DG = Director General  
 FTP = Foreign Trade Policy  
 HBP v1 = Handbook of Procedure Vol. I  
 EO = Export Obligation  
 EODC = Export Obligation Discharge Certificate  
 EOP = Export Obligation Period  
 EPCG = Export Promotion Capital Goods  
 RA = Regional Authority  
 BG = Bank Guarantee  
 FFE = Free Foreign Exchange  
 FE = Foreign Exchange  
 M/o = Ministry of  
 IEC = Importer-Exporter Code  
 DOR = Department of Revenue  
 CLA = Central Licensing Area  
 IEM = Industrial Entrepreneurs Memorandum  
 RCMC = Registration-cum-Membership Certificate  
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| S. No. | Firm's Name and Numbers                                                     | EPCG Authorisation No.      | Subject                                                     | Decision of the committee                                                                                                                                                                                                                                                                                                                                                                                                                              |
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| 2.     | M/s Pioneer Polyleathers Private Limited<br><br>01/37/218/211/AM-14/EPCG-II | 0530143581 dated 04.05.2007 | Condonation of block-wise EO for the 1 <sup>st</sup> block. | The Committee decided to <b>recommend to DG for relaxation under Para 2.5 of FTP to allow</b> condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1/Para 5.8.2 of HBP v1 (RE: 2013).<br><br><b>This has the approval of DG.</b>                                        |
| 3.     | M/s Raju Spinning Mills (P) Limited<br><br>01/37/218/209/AM-14/EPCG-II      | 3530001294 dated 19.10.2005 | Extension in export obligation period.                      | The Committee decided to <b>recommend to DG for relaxation under Para 2.5 of FTP to allow</b> extension in EOP on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11(a) of HBP Vol. I.<br><br><b>This has the approval of DG.</b> |

| S. No. | Firm's Name and Numbers                                   | EPCG Authorisation No.                                                                                                                                                                                                     | Subject                                      | Decision of the committee                                                                                        |
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| 4.     | M/s Sheena Exports,<br>Panipat<br><br>18/75/AM-13/EPCG-II | 3330000669<br>dated<br>06.12.2006<br>3330000739<br>dated<br>29.03.2007<br>3330000791<br>dated<br>04.07.2007<br>3330000872<br>dated<br>30.10.2007<br>3330000980<br>dated<br>10.04.2008<br>3330000974<br>dated<br>07.04.2008 | Grant of benefit of<br>Para 5.7.6 of HBP v1. | Since the Technical Member<br>from M/o Textiles was absent<br>the Committee decided to<br><b>defer</b> the case. |

| S. No. | Firm's Name and Numbers                                              | EPCG Authorisation No.                                                 | Subject                                                                 | Decision of the committee                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |
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| 5.     | M/s Vijay Spinners<br><br>01/37/218/210/AM-14/EPCG-II                | 3530001047<br>dated<br>06.06.2005                                      | Condonation of block-wise EO and extension in export obligation period. | <p>The Committee decided to <b>recommend to DG for relaxation under Para 2.5 of FTP to allow</b> (i) condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1/Para 5.8.2 of HBP v1 (RE: 2013) and (ii) extension in EOP on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11(a) of HBP Vol. I.</p> <p><b>This has the approval of DG.</b></p> |
| 6.     | M/s Viown Mettube Private Limited<br><br>01/37/218/214/AM-14/EPCG-II | 0530139719<br>dated<br>17.10.2005<br>0530140105<br>dated<br>21.12.2005 | Condonation of block-wise EO for the 1 <sup>st</sup> block.             | <p>The Committee decided to <b>recommend to DG for relaxation under Para 2.5 of FTP to allow</b> condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1/Para 5.8.2 of HBP v1 (RE: 2013).</p> <p><b>This has the approval of DG.</b></p>                                                                                                                                                                                                                                                                                                                           |

| S. No. | Firm's Name and Numbers                                                     | EPCG Authorisation No.      | Subject                                                                 | Decision of the committee                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |
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| 7.     | M/s Rajshree Mechanical Udyog (P) Limited<br><br>01/37/218/97/AM-14/EPCG-II | 0230000347 dated 11.06.2003 | Condonation of block-wise EO and extension in export obligation period. | <p>The Committee decided to <b>recommend to DG for relaxation under Para 2.5 of FTP</b> to allow (i) condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1/Para 5.8.2 of HBP v1 (RE: 2013) and (ii) extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought and further extension of two years with a condition that 50% of duty payable in proportion to the unfulfilled export obligation is paid by authorization holder to Custom authorities before an endorsement of extension is made on EPCG authorization by RA concerned.</p> <p><b>This has the approval of DG.</b></p> |

| S. No. | Firm's Name and Numbers                                              | EPCG Authorisation No.                                                                    | Subject                                                                                                                                                          | Decision of the committee                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |
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| 8.     | M/s R.S. Paper<br>01/37/218/202/AM-14/EPCG-II                        | 0530161327 dated 05.08.2013<br>0530160913 dated 28.05.2013<br>0530161346 dated 08.08.2013 | Shifting of capital goods from one unit to other unit                                                                                                            | The Committee observed that the addresses of both the units {i.e. at which Capital Goods was installed as per EPCG Authorization (RS Paper, 60, Udyog Kendra-1, Extn.II, Ecotech-III, Greater Noida - 201306) and at which Capital Goods is to be shifted (I-076, Site-5, Kasna Industrial Area, Greater Noida - 2010308)} are mentioned in IEC. The Committee, therefore, <b>allowed</b> shifting of capital goods from their Manesar Unit to Kolar Unit subject to the condition that the firm will furnish fresh installation certificate. |
| 9.     | M/s Dia Aluminium India Private Limited<br>01/36/218/11/AM-14/EPCG-I | 3130001051 dated 23.02.2005                                                               | Condonation of shortfall in stipulated percentage of EO during the 1 <sup>st</sup> block of EOP in respect of EPCG Authorization No. 3130001051 dated 23.02.2005 | The Committee decided to <b>recommend to DG for relaxation under Para 2.5 of FTP to allow</b> condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1/Para 5.8.2 of HBP v1 (RE: 2013).<br><br><b>This has the approval of DG.</b>                                                                                                                               |

| S. No. | Firm's Name and Numbers                                                | EPCG Authorisation No.      | Subject                                                                                                                                                                   | Decision of the committee                                                                                                                                                                                                                                                                                                                                                                                                                                       |
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| 10.    | M/s Gold Plus Glass Industry Limited<br><br>01/36/218/287/AM-14/EPCG-I | 0530144915 dated 05.11.2007 | Condonation of delay in installation of Machinery imported against EPCG Authorization No. 0530144915 dated 05.11.2007 beyond a period of 6 months from the date of import | The Committee observed that the firm have already obtained the Installation Certificate from Central Excise and therefore, decided to <b>condone</b> the delay in Installation of Capital Goods imported against EPCG Authorization No. 0530144915 dated 05.11.2007 in terms of PN No. 48 dated 10.01.2014.                                                                                                                                                     |
| 11.    | M/s J.D. Knitting Mills<br><br>01/36/218/303/AM-14/EPCG-I              | 0230001190 dated 21.10.2005 | Extension in EOP for two years in respect of EPCG Authorization No. 0230001190 dated 21.10.2005                                                                           | The Committee decided to <b>recommend to DG for relaxation under Para 2.5 of FTP to allow</b> extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP Vol. I.<br><br><b>This has the approval of DG.</b> |

| S. No. | Firm's Name and Numbers                                                    | EPCG Authorisation No.                                     | Subject                                                                                                                                                       | Decision of the committee                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |
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| 12.    | M/s LG Electronics India Private Limited<br><br>01/36/218/281/AM-14/EPCG-I | N.A                                                        | Clarification regarding installation certificate for use of Moulds/Jigs/Spares in installed capital goods in terms of Para 5.3 of <a href="#">FTP 2009-14</a> | <p>The Committee deliberated upon the case in detail and came to the conclusion that Para 5.3.3(b) of HBP v1 is regarding usage of spares and Auditing of the stock of the spares whereas Para 5.3.1(b) of HBP v1 relates to Installation of spares. Moreover, representative from the DOR side confirmed that the Installation Certificate in case of spares is usually given on the basis of inspection of old spares taken out from the machinery for replacement.</p> <p>The Committee, therefore, decided to clarify that Certificate from Central Excise Authority is required to be submitted in respect of spares also.</p> |
| 13.    | M/s Bharat Aluminium Company Limited<br><br>01/36/218/289/AM-14/EPCG-I     | 0530138817 dated 09.06.2005<br>0530138717 dated 24.05.2005 | Submission of installation certificate for spares from Chartered Engineer in terms of Para 5.3.3(b) of HBP                                                    | <p>The Committee deliberated upon the case in detail and came to the conclusion that Para 5.3.3(b) of HBP v1 is regarding usage of spares and Auditing of the stock of the spares whereas Para 5.3.1(b) of HBP v1 relates to Installation of spares. Moreover, representative from the DOR side confirmed that the Installation Certificate in case of spares is usually given on the basis of inspection of old spares taken out from the machinery for replacement.</p> <p>The Committee, therefore, decided to clarify that Certificate from Central Excise Authority is required to be submitted in respect of spares also.</p> |



| S4.<br>No. | Firm's Name and<br>Number           | EPCG<br>Authorisation<br>No. | Subject                                                                                                                                                        | Decision of the committee:                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |
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|            | EPCG No. 01/36/218/288/AM-14/EPCG-I | 37174<br>10.2004             | To allow enhancement of duty saved amount alongwith enhancement in specific export obligation in respect of EPCG authorization No. 0530137174 dated 11.10.2004 | <p>a. EPCG Authorization No. 0530137174 dated 11.10.2004 was obtained for import of Second Hand Capital Goods for Duty Saved Amount of Rs. 56,05,458.00;</p> <p>b. At the time of import the Customs Department assessed the duty amount on higher side for the imported Second Hand Capital Goods;</p> <p>c. The Customs Department allowed the import consignment with the permission of the ADC and debited the Duty Saved amount of Rs. 1,10,79,006.00 vide Bill of Entry No. 731699 dated 30.10.2004;</p> <p>d. After completion of Obligation, they submitted their request for issue of redemption letter with the Additional DGFT, CLA, New Delhi, who has directed them to deposit the Customs Duty + Interest on Excess duty debited by the Customs Department.</p> <p>The Committee felt that the duty saved had perhaps been assessed on the higher side as the machinery was second hand and, therefore, decided to <b>recommend to DG for relaxation under Para 2.5 of FTP to allow</b> enhancement of duty saved amount alongwith enhancement in specific export obligation in respect of EPCG authorization No. 0530137174 dated 11.10.2004.</p> |

| S. No. | Firm's Name and Numbers                                                      | EPCG Authorisation No.            | Subject                                                                                                                                                                                                                                                                               | Decision of the committee This has the approval of DG.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |
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| 15.    | M/s Arihant Tiles & Marbles Private Limited<br><br>01/36/218/48/AM-14/EPCG-I | 1330000416<br>dated<br>17.12.2003 | Condonation for slight deviation in description of capital goods imported against EPCG Authorization No. 1330000416 dated 17.12.2003                                                                                                                                                  | The Committee observed that on the EPCG Authorization and B/E description of machine has been shown as Poly Valent Resin Line Machine Type Res "60L" whereas on Customs attested Invoice only Poly Valent Resin Line Machine is mentioned. Moreover, the machine found installed in the factory is Poly Valent Resin Line Machine Type Res "80L". The party could not produce a corroborative evidence attested by Customs to show that model "80L" had been imported. The Committee, therefore, decided to <b>reject</b> the request of the firm. |
| 16.    | M/s Indo Autotech Limited<br><br>01/36/218/323/AM-14/EPCG-I                  | 0530145603<br>dated<br>12.02.2008 | Condonation of procedural lapse of installing the capital goods at main unit located at Plot No. 3340338, Sector – 24, Faridabad instead at the unit located at Plot No. 261, Sector-24, Faridabad mentioned in condition sheet of EPCG Authorization No. 0530145603 dated 12.02.2008 | The Committee observed that the address of the main unit located at Plot No. 3340338, Sector – 24, Faridabad and the address of the unit located at Plot No. 261, Sector-24, Faridabad mentioned in condition sheet of EPCG Authorization No. 0530145603 dated 12.02.2008 are mentioned in IEC, RCMC and IEM acknowledgment. The Committee, therefore, decided to <b>condone</b> the procedural lapse of installing the capital goods at main unit instead of the unit located at Plot No. 261, Sector-24, Faridabad.                              |

| S. No. | Firm's Name and Numbers                                                 | EPCG Authorisation No.                                                                                                                                                                 | Subject                                                                                                                                         | Decision of the committee                                                                                                                                                                                                                                                                                                                                                                                       |
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| 17.    | M/s Baddi Print Packs Private Limited<br><br>01/36/218/337/AM-14/EPCG-I | 2230000327 dated 07.06.2006<br>2230000329 dated 15.06.2006<br>2230000330 dated 21.06.2006<br>2230000332 dated 22.06.2006<br>2230000345 dated 12.07.2006<br>2230000348 dated 17.07.2006 | Condonation of shortfall in first block EO in respect of 6 EPCG Authorizations                                                                  | The Committee decided to <b>recommend to DG for relaxation under Para 2.5 of FTP to allow</b> condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1/Para 5.8.2 of HBP v1 (RE: 2013).<br><br><b>This has the approval of DG.</b> |
| 18.    | M/s Dahod Agro Industries<br><br>01/36/218/297/AM-14/EPCG-I             | 3430000479 dated 11.01.2005                                                                                                                                                            | Allow fulfillment of 100% EO by Green Bajra item by using the capital goods imported against EPCG Authorization No. 3430000479 dated 11.01.2005 | The Committee observed that in the year 2005 there was a provision to fulfill the Export Obligation by exports of other goods manufactured by the same/group company. The Committee, therefore, decided to <b>recommend to DG for relaxation under Para 2.5 of FTP</b> to count the exports of 'Green Bajra' for fulfillment of 100% EO.<br><br><b>This has the approval of DG.</b>                             |

| S. No. | Firm's Name and Numbers                                        | EPCG Authorisation No.            | Subject                                                                                                                                                                                                                                                                   | Decision of the committee                                                                                                                                                                                                                                                                                                                                                                                       |
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| 19.    | M/s Minda Industries Limited<br><br>01/36/218/305/AM-14/EPCG-I | 0530136757<br>dated<br>09.08.2004 | Condonation from shortfall in stipulated percentage of EO during first block of EOP against EPCG Authorization No. 0530136757 dated 09.08.2004                                                                                                                            | The Committee decided to <b>recommend to DG for relaxation under Para 2.5 of FTP to allow</b> condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1/Para 5.8.2 of HBP v1 (RE: 2013).<br><br><b>This has the approval of DG.</b> |
| 20.    | M/s GTN Industries Limited,<br><br>01/36/218/139/AM-13/EPCG-I  | 1030000189<br>dated<br>20.06.2002 | Counting of exports of Cotton Yarn made upto March, 2003 by extending the provision of alternate product (which came into effect from 01.04.2003) under relaxation of Policy under Para 2.5 of FTP in respect of their EPCG Authorization No. 1030000189 dated 20.06.2002 | The Committee decided to <b>defer</b> the case as the written comments from Textile Commissioner, Mumbai are awaited.                                                                                                                                                                                                                                                                                           |

| S. No. | Firm's Name and Numbers                                            | EPCG Authorisation No.      | Subject                                                                        | Decision of the committee                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |
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| 21.    | M/s SR Foils and Tissue Limited<br><br>18/117/AM-13/EPCG-II        | 0530139685 dated 06.10.2005 | Condonation of block-wise EO and extension in EO period                        | <p>The Committee decided to <b>recommend to DG for relaxation under Para 2.5 of FTP</b> to allow (i) condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1/Para 5.8.2 of HBP v1 (RE: 2013) and (ii) extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP Vol. I.</p> <p><b>This has the approval of DG.</b></p> |
| 22.    | M/s Alstom Projects India Limited<br><br>01/36/218/54/AM-14/EPCG-I | 0310247081 dated 12.01.2004 | Ratification of norms of Advance Authorization No. 0310247081 dated 12.01.2004 | <p>The Committee was of the view that since the matter relates to change in Policy for import of Capital Goods for Power Generation which is under examination, the case may not be taken up by the Committee.</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |

| S. No. | Firm's Name and Numbers                                                 | EPCG Authorisation No.                                                                                                                                                                                                | Subject                                                                                                      | Decision of the committee                                                                                                                                                                                                                                                                                                                                                                                       |
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| 23.    | M/s Kirloskar Oil Engines Limited<br><br>01/36/218/334/AM-14/EPCG-I     | 3130002576 dated 13.07.2007<br>3130002957 dated 11.02.2008<br>3130003838 dated 25.02.2009<br>3130003840 dated 27.02.2009<br>3130004977 dated 21.07.2010<br>3130005324 dated 10.12.2010<br>3130005915 dated 18.08.2011 | Shifting of machinery imported against 7 EPCG Authorizations                                                 | The Committee deliberated upon the case and decided to <b>grant</b> permission to shift the Capital Goods from one of the units of the firm located at Khadki, Pune to their another unit at Kagal, Kolhapur subject to the condition that addresses of both the units are mentioned in IEC/IEM/RCMC and submission of fresh Installation Certificate.                                                          |
| 24.    | M/s Divyalakshmi Textiles (P) Limited<br><br>01/36/218/172/AM-14/EPCG-I | 10 EPCG Authorizations issued during the period of AM-06 to AM-07                                                                                                                                                     | Condonation of block-wise EO in respect of 10 EPCG Authorizations issued during the period of AM-06 to AM-07 | The Committee decided to <b>recommend to DG for relaxation under Para 2.5 of FTP to allow</b> condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1/Para 5.8.2 of HBP v1 (RE: 2013).<br><br><b>This has the approval of DG.</b> |

| S. No. | Firm's Name and Numbers                                               | EPCG Authorisation No.      | Subject                                                                                                                                                             | Decision of the committee                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |
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| 25.    | M/s Ford India Private Limited<br><br>01/36/218/293/AM-14/EPCG-I      | 0430012229 dated 26.02.2013 | Extension of validity period (Revalidation) of EPCG Authorization No. 0430012229 dated 26.02.2013 from 9 months to 18 months under Para 2.5 of Foreign Trade Policy | In view of Para 5.21 of HBP v1 (PN No. 1 - Notified on 18.04.2013) EPCG Authorization cannot be revalidated. The Committee further observed that the firm can avail fresh Authorization under EPCG Scheme and, therefore, decided to <b>reject</b> the request.                                                                                                                                                                                                                                       |
| 26.    | M/s Photonix Solar Private Limited<br><br>01/37/218/215/AM-14/EPCG-II | 3130007248 dated 12.03.2013 | Re-validation of Zero Duty EPCG Authorization                                                                                                                       | The Committee observed that though the company had already made the advance payment to the tune of 50% for import of second hand capital goods, the seller could not supply the goods in time. In between, the policy changed and import of second hand capital goods has been discontinued under EPCG Scheme. The Committee, therefore, decided to <b>allow</b> revalidation of EPCG Authorization upto 31.05.2013 as a special case. This dispensation would, however, not be treated as precedent. |

| S. No. | Firm's Name and Numbers                                                    | EPCG Authorisation No.            | Subject                                                                                          | Decision of the committee                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  |
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| 27.    | M/s Vishkarma Enterprises<br><br>01/37/218/152/AM-14/EPCG-II               | 0530136563<br>dated<br>17.04.2004 | Condonation of block-wise EO and condonation of delay in submission of installation certificate. | <p>The Committee decided to <b>recommend to DG for relaxation under Para 2.5 of FTP to allow</b> condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1/Para 5.8.2 of HBP v1 (RE: 2013).</p> <p>The Committee observed that the firm has already obtained the Installation Certificate from Central Excise and therefore, decided to condone the delay in Installation of Capital Goods imported against EPCG Authorization No. 0530144915 dated 05.11.2007.</p> <p><b>This has the approval of DG.</b></p> |
| 28.    | M/s Pyramid Timber Associated Pvt. Ltd.<br><br>01/37/218/177/AM-14/EPCG-II | 0730003241<br>dated<br>02.09.2005 | Re-fixation of average EO                                                                        | <p>The Committee decided to <b>defer</b> the case with the direction to call for a report, including CAC for old export items with ITC HS Codes, from the concerned RA.</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |



| S. No. | Firm's Name and Numbers                                              | EPCG Authorisation No.                                                                                                   | Subject                                                          | Decision of the committee                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |
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| 29.    | M/s Hotel Queen Road Pvt. Ltd.<br><br>18/57/AM-13/EPCG-II            | 38 EPCG Authorizations issued during the period AM-09 to AM-13                                                           | Re-fixation of average EO as per Para 5.7.4 of HBP v1 (RE: 2013) | <p>The Committee observed that the value of the exports made against the EPCG Authorizations issued during 2002 to 2007 and redeemed during 2009 to 2012 has been added while fixing the average EO against the subject 38 EPCG Authorizations issued during AM-09 and AM-13 in terms of Para 5.7.4 of HBP v1 of the relevant period. The Committee, however, decided to <b>recommend to DG for relaxation under para 2.5 of FTP</b> to grant the benefit of Para 5.7.4 of current HBP v1 notified on 18.04.2013.</p> <p><b>This has the approval of DG.</b></p> |
| 30.    | RA, Madurai<br><br>18/54/AM-11/EPCG-II                               | 3530000034 dated 30.05.2000<br>3530000044 dated 26.07.2000<br>3530000183 dated 09.04.2009                                | Nexus Certification                                              | The Committee deliberated upon the case and decided to <b>defer</b> the case with the direction to call for comments from Department of Mines.                                                                                                                                                                                                                                                                                                                                                                                                                   |
| 31.    | M/s Unison Hotels Private Limited<br><br>01/37/218/110/AM-14/EPCG-II | 0530143859 dated 06.11.2007<br>0530143860 dated 11.06.2007<br>0530149544 dated 04.08.2009<br>0530143858 dated 11.06.2007 | Issuance of EODC                                                 | The Committee deliberated upon the case and permitted disposal of vehicles as they would deteriorate subject to submission of Registration Certificate in respect of vehicle imported against these authorizations as Tourist Vehicles and submission of fresh Bank Guarantee equivalent to duty saved amount.                                                                                                                                                                                                                                                   |

| S. No. | Firm's Name and Numbers                                     | EPCG Authorisation No.                                                                                                                                                                                                     | Subject                                                                                                                                                                                                                                 | Decision of the committee                                                                                                                                                                                                                                                        |
|--------|-------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 32.    | M/s Golden Park<br>01/36/218/335/AM-14/EPCG-I               | 3530000960<br>dated<br>24.04.2005                                                                                                                                                                                          | Consideration of payment received from foreigners in INR by Hotel Industry                                                                                                                                                              | The Committee observed that there is a discrepancy in the Certificate in respect of foreign exchange earning issued by Chartered Accountant and decided to <b>defer</b> the case with the direction to call for verification of statement certified by the Chartered Accountant. |
| 33.    | M/s Bharat Explosives Limited<br>01/36/218/292/AM-14/EPCG-I | 0530132716<br>dated<br>20.03.2002<br>0530134025<br>dated<br>02.04.2003<br>0530134026<br>dated<br>02.04.2003<br>0530135944<br>dated<br>24.03.2004<br>0530136146<br>dated<br>30.04.2004<br>0530139479<br>dated<br>07.09.2005 | Extension in EOP in respect of EPCG Authorization Nos. 0530132716 dated 20.03.2002, 0530134025 dated 02.04.2003, 0530134026 dated 02.04.2003, 0530135944 dated 24.03.2004, 0530136146 dated 30.04.2004 and 0530139479 dated 07.09.2005. | The Committee observed that the comments from the Exports Division of DGFT is awaited in the matter and therefore, decided to <b>defer</b> the case.                                                                                                                             |

| S. No. | Firm's Name and Numbers                                   | EPCG Authorisation No.      | Subject                                                                                                                                                | Decision of the committee                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |
|--------|-----------------------------------------------------------|-----------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 34.    | M/s Dabur India Limited<br><br>01/36/218/321/AM-14/EPCG-I | 0530136392 dated 16.06.2004 | Condonation of block-wise EO and extension in EOP for 2 years i.e. upto 15.06.2014 against EPCG Authorization No. 0530136392 dated 16.06.2004          | <p>The Committee decided to <b>recommend to DG for relaxation under Para 2.5 of FTP to allow</b> (i) condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1/Para 5.8.2 of HBP v1 (RE: 2013) and (ii) extension (first) in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11(a) of HBP Vol. I.</p> <p><b>This has the approval of DG.</b></p> |
| 35.    | M/s Tata Motors Limited<br><br>18/195/AM-12/EPCG-II       | 0330020330 dated 12.06.2008 | Endorsement of supporting manufacturer i.e. M/s Caparo Engineering India Pvt. Ltd in EPCG authorization w.e.f. 01.10.2008 instead of w.e.f. 27.02.2009 | The Committee deliberated upon the case and decided to regularize gap between date of transfer of Capital Goods and endorsement of name of supporting manufacturer.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  |

| <b>S. No.</b> | <b>Firm's Name and Numbers</b>                                      | <b>EPCG Authorisation No.</b>                                                             | <b>Subject</b>                                                                                      | <b>Decision of the committee</b>                                                                                                                                                                                                                                                                  |
|---------------|---------------------------------------------------------------------|-------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 36.           | M/s Nissan Motor India Pvt. Ltd.<br><br>01/37/218/108/AM-14/EPCG-II | 0430007571 dated 04.08.2009<br>0430008297 dated 03.09.2010<br>0430008342 dated 17.05.2010 | Condonation of procedural lapse and give instructions to accept their application for issue of EODC | The Committee deliberated upon the case and decided to condone the procedural lapse of installation of tools on a location other than their own factory premises addresses of which were not endorsed on the EPCG Authorization prior to transfer of these tools to the supporting manufacturers. |